

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 5049 OF 2025

VINOD KUMAR

Appellant(s)

VERSUS

OMKARA ASSET RECONSTRUCTION PVT LTD & ANR. Respondent(s)

O R D E R

1. Learned counsel for the appellant seeks leave to withdraw this civil appeal so as to avail alternative remedy available under law.
2. Permission is granted.
3. The Civil Appeal is, accordingly, dismissed as withdrawn.

.....J.  
[PAMIDIGHANTAM SRI NARASIMHA]

.....J.  
[ATUL S. CHANDURKAR]

NEW DELHI;  
SEPTEMBER 12, 2025.

ITEM NO.25

COURT NO.7

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 5049/2025

VINOD KUMAR

Appellant(s)

VERSUS

OMKARA ASSET RECONSTRUCTION PVT LTD & ANR.

Respondent(s)

IA No. 88300/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 88645/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 88298/2025 - STAY APPLICATION

Date : 12-09-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Appellant(s) : Mr. Gautam Awasthi, AOR

For Respondent(s) : Ms. Misha, Adv.  
Mr. Siddhant Kant, Adv.  
Ms. Sanyukta Fauzdar, Adv.  
Ms. Charu Bansal, Adv.  
Mr. S. S. Shroff, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. The civil appeal is dismissed as withdrawn in terms of the signed order.
2. Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)  
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)  
COURT MASTER

(Signed order is placed on the file)